

MR. DEPUTY-SPEAKER : Government may take note of it.

SHRI P. G. MAVALANKAR (Ahmedabad) : We want an assurance from the Government that they will lift the emergency immediately.

MR. DEPUTY-SPEAKER : It has been said by other hon. Members also.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, the Minister of Transport and Shipping. . .

MR. DEPUTY-SPEAKER : I will come to you. I noticed in the Order Paper that certain motions or submissions under rule 377 have been allowed after this item. I will come to that. Shri Nitiraj Singh Chaudhary.

12.40 hrs.

PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY) : I beg to move for leave to introduce a Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959.

श्री मधु लिमये : (बांका) : मैं आप का ध्यान पार्लियामेंट की एक कमेटी की रपट की ओर दिलाना चाहता हूँ—ज्वॉइंट कमेटी आन आफिसेज आफ प्राफिट, इस में कमेटी ने कहा है :

"The Committee feels that Government have not properly appreciated the recommendations of Joint Committee, on regard to disqualification of directorship. In some cases where the Committee observed that the Board of Directors enjoyed executive and financial powers and were thereby in a position to wield influence, they recommended disqualification of the office of directorship, even though the amounts payable to the holder was less than "compensatory allow-

ance." In other cases where they found that the Board of Directors do not enjoy such powers, they did not recommend the exclusion of directorship from exemption from disqualification. . ."

आगे चल कर कमेटी ने कहा है :

"The reasons why the Committee do not want membership of statutory/non-statutory bodies constituted by Government to be exempted from disqualification as a class, are given in para 5 of the Third Report (Second Lok Sabha). As observed there, membership of certain bodies is not compatible with membership of Parliament for one reason or the other. For instance, certain committees or boards are entrusted with executive, financial or judicial powers. In other cases, although membership does not carry any remuneration, it places the members in a position of power or influence or in a position to distribute patronage."

इसलिए मैं कहना चाहता हूँ कि इस बिल के साथ जो शेड्यूल में कम्पनियों के, कमेटियों के, बोर्ड के, एयारिटी के नाम लिए गए हैं उन की सदस्यता के साथ या डायरेक्टरशिप के साथ या चैयरमैनशिप-सेक्रेटरीशिप के साथ कितना इन को मानघन मिलता है इसकी भी जानकारी उन को जोड़नी चाहिए। साथ साथ क्या आर्थिक और वित्तीय सत्ता का प्रयोग, फाय-नेशियल पावर वील्ड करने का भी अधिकार इन पदों के तहत इन को मिला है, इसकी भी सूचना इस के साथ जोड़ देनी चाहिए। तो या तो यह विधेयक वे वापस ले और यह जानकारी देकर फिर सदन के सामने रखें या सदन को आश्वासन दें कि विचार के लिए जब विधेयक आएगा तो यह सारी जानकारी सदन के सामने रखी जाएगी ताकि सदस्य इस बात पर निर्णय ले सकें कि यह जो शेड्यूल बने हैं वह ठीक हैं या गलत ढंग से बने हैं।

MR. DEPUTY-SPEAKER : Specifically because of your reservation, this Bill should be introduced and should be discussed.

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श्री मधु लिमये : मैं चाहता हूँ कि यह जानकारी रखी जाय और फिर बहस हो। मैं विरोधी नहीं हूँ।

MR. DEPUTY-SPEAKER : Therefore, it is no ground to stand in the way or take objection to this Bill.

श्री मधु लिमये : जानकारी तो आने दीजिये।

MR. DEPUTY-SPEAKER : You can come forward with amendments when the Bill is brought for discussion. You can do so many things. It is open to you.

श्री मधु लिमये : संशोधन का सवाल नहीं है। मैंने जो कहा वह आप समझे ही नहीं हैं।

MR. DEPUTY-SPEAKER : How do you want sometimes to make the Chair all powerful and issue directions?

श्री मधु लिमये : मैंने कहा कि ये जो मद हैं जो अनुसूची में दिए गए हैं इन के साथ कितना मानघन है, आनरेरियम है and whether they are in a position to wield financial power.

इस का ब्यौरा मिलना चाहिए।

The details should be given.

इस की जानकारी भी मिलनी चाहिए। वह बाद में दे दें, हमें कोई एतराज नहीं है।

MR. DEPUTY-SPEAKER : At the time of discussion, all these things may be mentioned by you, and they will answer at that time. We are now concerned with the introduction stage.

The question is :

"That leave be granted to introduce a Bill further to amend the Parliament (Prevention of Disqualification) Act, 1959."

The motion was adopted.

SHRI NITIRAJ SINGH CHAUDHARY : I introduce the Bill.

12.44 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER : We now take up matters under rule 377.

Shri Venkatasubbaiah absent.
Shri Samar Guha.

SHRI SAMAR GUHA (Contai) : Sir, I want to draw the attention of the House, as also that of the Home Minister in connection with certain matters about the Netaji Inquiry Commission. While setting up the Commission, the Government assured all assistance to the Commission and clearly stated that it will not be a party either to support or oppose the earlier report of the Shah-nawaz Khan Inquiry Committee. However, the present position of the Netaji Inquiry Commission gives an impression contrary to the expressed views of the Government.

The Government first promised to supply some vital documents. They have been supplied only at the penultimate stage when the arguments have begun. Why the Government have not supplied these documents has also not been clearly stated to the Commission. The official file of late Pandit Jawaharlal Nehru has been submitted to the Commission. But you will be astonished to know that in the file it has been said that 31 items are either destroyed or missing. Even the files and documents produced before the Commission are not the original; only copies of original documents have been supplied. In these documents, many pages are missing, as are found from the gaps in the serial number of the pages of these files. I do not want to take much time of the House and I will place the whole thing on the Table of the House. It has been deposited before the Commission by Mr. Shyamalal that Netaji himself had written a letter from Manchuria to Pandit Jawaharlal Nehru in 1946 which must have been sent via the Nanking Embassy. That letter is missing from the file of Pandit Jawaharlal Nehru.

Another very vital document which is missing is regarding a letter sent by the President of the former Nationalist China, General Chiang-Kai-shek to Pandit Nehru about an inquiry made by the Government of Nationalist China at Taipeh regarding the alleged plane crash involving Netaji, which was done at the request of late Pandit